

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA No. 1252 of 2019 IN**  
**DFR No. 2153 of 2019**

**Dated : 29<sup>th</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:-**

**GMR Warora Energy Limited** ...Appellant(s)

**Vs.**

**Central Electricity Regulatory Commission & Ors.** ...Respondent(s)

Counsel for the Appellant(s) : Mr. Pratyush Singh

Counsel for the Respondent(s) : Mr. Anup Jain  
Ms. S. Rama for R-2

Mr. Anand K. Ganesan  
Ms. Ritu Apurva  
Ms. Aadishree Chakraborty for R-3

**ORDER**

**(IA No. 1252 of 2019 - for condonation of delay)**

Heard.

For the reasons mentioned in the application, delay of 24 days in filing the appeal is condoned.

Application is disposed of.

**DFR No. 2153 of 2019**

Registry is directed to number the appeal.

Objections of the Respondents shall be filed within four weeks.

List the matter for admission on **24.09.2019.**

**(Ravindra Kumar Verma)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**